

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

T.A. 42 of 1996
(CR 14129-W/83)

Present : HON'BLE DR. B.C. SARMA, ADMINISTRATIVE MEMBER.
HON'BLE MR. D. PURKAYASTHA, JUDICIAL MEMBER.

MRINAL KANTI BOSE

VRS.

UNION OF INDIA & ORS. (SERLY)

For applicant : None.

For respondents : Mrs. B. Ray, Counsel.

Heard on : 9.9.97.

Ordered on : 9.9.97.

ORDER

B.C. Sarma, A.M.

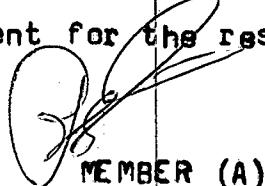
When the matter was called for the second time at 12-35 p.m. none appeared for the applicant. The applicant himself was also not present in the Court.

We find that after the Writ Petition was transferred to this Tribunal by the High Court only in 1996, a Notice was issued by the Registry on 23.4.1997 by registered post. We further observe that on three consecutive earlier occasions also none appeared for the applicant.

We are, therefore, satisfied that the applicant is no longer interested in pursuing the matter. The application is, as such, dismissed for default without passing any order as to costs.

Mrs. B. Ray, 1d. Counsel, is present for the respondents.

~~MEMBER (J)~~


MEMBER (A)